

Today Court is working
 as Videoconferencing

Senior Civil Judge cum RC, Central, THC

IN THE COURT OF Sh Ajay Nagar

Additional Rent Controller

CIVIL CAUSE LIST DATED 08-12-2020 Total Cases:30

S.No.	Case Type	Old Case No.	Case No.	Title
Misc. cases/purpose				
1	Misc RC ARC		26/16	CHAMAN MUMTAZ Vs. MOHAMMAD ALI
2	EX		78/18	VISHWANATH GUPTA Vs. KUSHWANT SINGH
3	EX		1025/18	SALAUDDIN Vs. MANISH
4	EX		1053/18	PRADEEP KAPOOR Vs. LATA BAJPPAI
5	EX		1054/18	PRAVEEN KUMAR JAIN Vs. BHARAT KUMAR GUPTA
6	EX		1055/18	VISHWANATH GUPTA Vs. KUSHWANT SINGH
7	RC ARC		86/20	SHIV KUMAR MITTAL Vs. VINOD KHOSLA
8	EX		317/20	SOHAN LAL Vs. MUKESH KUMAR
9	EX		331/20	SANJEEV BANSAL Vs. VIJAY KUMAR RAI
10	EX		837/20	DELHI STATIONERS ASSOCIATION (REGD) Vs. ATUL KUMAR GARG
11	EX		841/20	NARENDER KUMAR Vs. RAGHUNATH PRASAD AND SONS (HUF)
12	EX		842/20	BODH RAJ BHATIA AND SONS (HUF) Vs. RAGHUNATH PRASAD AND SONS (HUF)
13	EX		1319/20	ARUN SOOD Vs. PREM KUMAR VINOD KUMAR
14	EX		1330/20	RAJESH GUPTA Vs. SURENDER KUMAR HOODA
Plaintiff/Petitioner Evidence				
15	RC ARC	525/2014	79571/16	HANSA SONI Vs. BINA ROY
16	RC ARC	774/2014	79240/16	CHANDER KALA VERMA ANR. Vs. RATNA ORS.
17	RC ARC	94/2016	80564/16	SHER SINGH Vs. TILAK RAJ
18	RC ARC	95/2016	80565/16	SHER SINGH Vs. PADAM
19	RC ARC	93/2016	80570/16	SHER SINGH Vs. RAJ KUMAR @ RAJU
Defendant/Respondent Evidence				
20	RC ARC	244/2015	78745/16	VEENA DEVI Vs. GUDDU BHAI ANR.
21	RC ARC	243/2015	78746/16	VEENA DEVI Vs. PIYUSH SHARMA
Misc. Arguments				
22	RC ARC		80985/16	PRAMILA SHARMA Vs. MISHRI YADAV
Misc./ Arguments				
23	RC ARC		896/18	VIJAY KUMAR Vs. RAJ RANI GUPTA
24	RC ARC		897/18	VIJAY KUMAR Vs. ANIL KUMAR GUPTA
25	RC ARC		898/18	VIJAY KUMAR Vs. SARDAR RATAN SINGH
26	RC ARC		215/19	VEENA DEVI Vs. ARUN KUMAR
27	RC ARC		808/19	RAMA KANTI Vs. MALKHAN SINGH
28	RC ARC		809/19	RAMA KANTI Vs. MOHAN LAL
29	RC ARC		836/19	PARMOD KUMAR GUPTA Vs. PRADEEP CHOWDHARY
30	RC ARC		837/19	PARMOD KUMAR GUPTA Vs. BAWA MASALA COMPANY THROUGH SH. INDERPAL SINGH, BHUPINDER SINGH, GURDEEP SINGH